

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 3368/2002
MA NO. 2417/2003

(R)

This the 3rd day of March, 2004

HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. S.A. SINGH, MEMBER (A)

1. Sh. Bhagwati Prasad,
S/o Sh. K.N.Gairola,
Working as Supervisor/Works under the
Administrative Control of the CAO/Construction,
Northern Railway, Kashmere Gate,
Delhi
(At present posted under Dy. CE/S&C/III/Udhampur)
2. A.B.Joshi,
Working as Supervisor/Works under the
Administrative Control of the CAO/Construction,
Northern Railway, Kashmere Gate,
Delhi
(At present posted under Dy. CE/S&C/III/Udhampur)
3. D.P.Garg
Working as Supervisor/Works under the
Administrative Control of the CAO/Construction,
Northern Railway, Kashmere Gate,
Delhi
(At present posted under Dy. CE/S&C/III/Udhampur)
4. S.D.Sharma
Working as Supervisor/Works under the
Administrative Control of the CAO/Construction,
Northern Railway, Kashmere Gate,
Delhi
(At present posted under Dy. CE/S&C/III/Udhampur)
5. Harbans Lal,
Working as Supervisor/Works under the
Administrative Control of the CAO/Construction,
Northern Railway, Kashmere Gate,
Delhi
(At present posted under Dy. CE/S&C/III/Udhampur)
6. Mahender Pratap,
Working as Supervisor/Works under the
Administrative Control of the CAO/Construction,
Northern Railway, Kashmere Gate,
Delhi
(At present posted under Dy. CE/S&C/III/Udhampur)
7. K.S.Rawat,
Working as Supervisor/Works under the
Administrative Control of the CAO/Construction,
Northern Railway, Kashmere Gate,
Delhi
(At present posted under Dy. CE/S&C/III/Udhampur)

(By Advocate: Sh. George Parackin)

Versus

(Signature)

1. Chairman,
Railway Board,
Rail Bhawan,
New Delhi.
2. General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. Chief Administrative Officer (Construction-I),
Northern Railway,
Kashmere Gate,
Delhi.

(By Advocate: Sh. R.L.Dhawan and
Sh. H.K.Gangwani)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Counsel for respondents submits that during the pendency of the OA order dated 9.10.2003 has been passed which substantially allows the relief claimed by the applicant. Hence, OA has become infructuous. Accordingly, OA is disposed of. However, if applicant is still aggrieved he is at liberty to challenge the OA afresh.


(S.A. SINGH)
Member (A)


(KULDIP SINGH)
Member (J)

'sd'